Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

I.A. No. 41 of 2008 in Appeal No. 128 of 2007

Dated: November 5, 2008

Present: Hon'ble Mrs. Justice Manju Goel, Judicial Member

Hon'ble Mr. A. A. Khan, Technical Member

M/s. Jalan Cancast Ltd. & Anr. -Applicant(s)

Versus

U.P. Power Corporation Ltd. & Ors. -Respondent(s)

Counsel for the Applicant(s) : No appearance

Counsel for the Respondent(s): Mr. Daleep Kr. Dhayani for Mr. Pradeep Misra

ORDER

No one appears for the applicant/appellant. It was already stated by Mr. Pradeep Mosra on 11/9/08 that the appellant has not been paying current dues and was trying to adjust the current dues against the sum of Rs. 90 lacs which was recoverable under the orders of this Tribunal in Appeal No. 128 of 2007 dated 21.1.08. It appears that the applicant is no more interested in getting any clarifications from this Tribunal. Hence, *the I.A. No. 41 of 2008 is dismissed.*

(A. A. Khan) Technical Member (Manju Goel) Judicial Member